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lots parties
& counsel

Order Sheet
TA no 1050 of 1987
Govind Sahai vs. UDS

(AI)

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
20.3.1990	Hon. Mr. D.K. Agrawal, J.M., Hon. Mr. K. Obayya, A.M. No one for the applicant is present. They are not available at the address given in the petition, as reported by the Postal Authority on the notice issued to them in pursuance of the order of the Tribunal. Therefore, it appears that the applicant has lost interest in perusing the matter. The writ petition is, therefore, dismissed without any order as to costs. A.M.	This Writ 2361/82 received on transfer from Lucknow High Court along with other Writs - May '87. On the date of transfer the case was admitted. Stay order operating. CA & RA & Suppl. CA & Suppl. RA filed. The case was ready for hearing. Transfer notice issued by All India office, but with no reply or any undelivered received. Submitted for order. R 4/11/89 or acknowledged 21/2/90 or Notices were issued on 21/2/90. Notice of all No 2, 3, & 4 have been return back with postal remarks. No. 2 - ६४ पता पता ६४ पता पता पता पता No. 3 - नकाय ६४ पता पता पता पता पता पता No. 4 - do S.F.O